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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 14073/2025

SATISH KUMAR

.....Petitioner

Mr. Ankur Chhibber and Mr. Through: Anshuman Mehrotra, Advs.

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Siddhartha Shankar Ray and Ms. Khushi Ramuka, Advs. with Mr. Ajaypal, Law Officer and Insp Athurv for **CRPF**

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL) 12.09.2025

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C. HARI SHANKAR, J

- 1. The only prayer in this writ petition is for a direction to the respondents to decide an undated representation submitted by the petitioner in June 2024 and annexed as Annexure P-1 to the writ petition.
- 2. Siddhartha Shankar Ray, learned Counsel for the respondents undertakes that a decision on the representation would be taken by way of a reasoned and speaking order within a period of four weeks from today.

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- **3.** As and when the order is passed, it should be communicated to the petitioner forthwith.
- **4.** Needless to say, if the petitioner remains aggrieved by the decision on the representation, his rights in law would remain reserved.
- **5.** The petition is, accordingly, allowed in the aforesaid terms.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

SEPTEMBER 12, 2025/gunn

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